

PROF. SHER SINGH: Let me explain that position. The last settlement expired on the 31st December 1976. We ourselves were very keen to arrive at a new wage settlement and the employees were becoming restless. So, we told them "why do you worry? some settlement would be arrived at even if the tripartite settlement is not arrived at". Some engineering establishments in the private sector in West Bengal are parties to this settlement. So, in that sense, West Bengal Government is a party to that settlement. The Ministry of Heavy Industries is also a party to it. We told the workers that if a tripartite settlement could not be arrived at immediately, or within a reasonable time, then certainly we will have some agreement; it is not that we will not have any agreement at all. It is only in that context that it was explained to them that if the tripartite agreement is delayed unnecessarily, then we can think of bi-partite agreement. Now that the tripartite agreement has been arrived at, there is no question of any bi-partite agreement. Under this we can give them some fringe benefits which we are giving.

13.11 hrs.

MIZORAM APPROPRIATION (VOTE ON ACCOUNT) BILL, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Before I make a formal motion about these Bills, Sir, I have to make a humble request to you and, through you, to the whole House. Tomorrow and day after tomorrow are holidays and on Monday probably we are going to have the adjournment motion. The Rajya Sabha session has been extended only upto 28th. This business has to go to Rajya Sabha. So, I would humbly request you and the Whole House that the financial business has to be disposed of today.

[MR. DEPUTY-SPEAKER in the Chair: I beg to move: ?

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of a part of the financial year 1979-80, be taken into consideration.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of a part of the financial year 1979-80, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration.

The question is:

"That clause 2.3 and the Schedule stand part of the Bill".

*The motion was adopted.*

Clause 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

13.13 hrs.

MIZORAM APPROPRIATION BILL 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move

"That the Bill to authorise payment and appropriation of certain further